

ITEM NO.7

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).5705/2022

(Arising out of impugned final judgment and order dated 07-03-2022 in PILL No.9775/2020 passed by the High Court Of Judicature At Bombay)

UBER INDIA SYSTEMS PRIVATE LIMITED & ANR. Petitioner(s)
VERSUS

UNION OF INDIA & ORS. Respondent(s)
(FOR ADMISSION and I.R.)

Date : 21-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Dhruv Mehta, Sr. Adv.
Ms. Pritha Srikumar, AOR
Mr. Azeem Samuel, Adv.
Mr. Atharv Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 09.05.2022.

Status quo, as exists today, shall be maintained
until further order.

Dasti service, in addition is permitted.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master